

**GOVERNMENT OF INDIA  
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

**UNSTARRED QUESTION NO.2439  
TO BE ANSWERED ON 10.12.2024**

**MONITORING OF SCHEMES FOR ELDERLY**

**†2439. SHRI RAM SHIROMANI VERMA:**

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) whether the Government has taken any measures to monitor the Schemes being implemented for the elderly people in the country;
- (b) if so, the details thereof, State-wise/UT-wise including Uttar Pradesh;
- (c) the details of funds released in this regard including Uttar Pradesh particularly in Shravasti and Balrampur districts;
- (d) whether the Government has taken any steps to ensure proper implementation of the said Schemes in the country; and
- (e) if so, the details thereof State-wise/UT-wise including Uttar Pradesh particularly in Shravasti and Balrampur districts?

**ANSWER**

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT  
(SHRI B.L.VERMA)**

(a) & (b): The Department of Social Justice and Empowerment, implements the Atal Vayo Abhyuday Yojana (AVYAY) Scheme for welfare of the senior citizens throughout the country including Uttar Pradesh. The Scheme is monitored by ensuring that:

1. Only online proposals by NGOs through e-Anudaan portal are considered for release of grants-in-aid. The proposals are considered on the basis of recommendations and satisfactory inspection reports of the States/UTs and completeness of the proposals in all respects as per the guidelines of the Scheme.
2. Grants are released to the NGOs only on receipt of satisfactory Project Monitoring Unit (PMU) Inspection reports, audited statement of accounts duly verified by Chartered Accountant and utilization certificates of the grants released in the previous year.
3. Performance of the NGOs is checked from time to time through random surprise inspections conducted by the officers and PMU State Coordinators of the Department. On the basis of inspection report, necessary corrective action is taken.

4. Evaluation studies of Scheme from time to time is carried through independent third party evaluation agencies, to inter-alia check proper utilization of funds by the implementing agencies under various Schemes/ Programs.
5. Admissibility of funds to the State Governments/ UTs is as per the State Action Plan, Single Nodal Account (SNA) balance, checking whether Utilization Certificates is pending before release of funds. The disbursement is done in instalments.

(c): The details of fund released under the two components of AVYAY Scheme, namely State Action Plan for Senior Citizens(SAPSRc) and Integrated Program for Senior Citizens(IPSRc) through out the country including Uttar Pradesh during last three years is at **Annexures-I & II** respectively.

(d) to (e): The Department takes regular steps to ensure proper implementation of AVYAY scheme throughout the country including Uttar Pradesh. Following steps have been taken in this regard:-

1. Awareness Generation: The Department utilizes various platforms, including the Ministry's website, the e-Anudaan Portal, social media channels, regional conferences, and radio channels to raise the awareness about the scheme.
2. Collaboration with State/UT Governments: The Department collaborates with States/UTs to ensure that the schemes are being implemented effectively at the District/Regional level. Regional Conferences are held with States/ UTs for the effective implementation of the Schemes.
3. Capacity Building and Training: Regional Resources and Training Centre (RRTC), under the aegis of this Department, conducts various workshops and capacity building trainings on digital, financial, social empowerment, awareness generation etc. in order to enhance the efficiency of senior citizen homes. One of the work of National Institute of Social Defence (NISD), an autonomous body of the Department, is for wider dissemination of information in the field of old age care.
4. Regular Monitoring and Evaluation: The Department has set up Project Monitoring Unit (PMU) for monitoring of the schemes. Regular evaluation/third party evaluations are conducted to effective implementation of the scheme.

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Annexure referred to in reply to part (a) to (c) of the Lok Sabha admitted Unstarred Question No. †2439 to be answered on 10.12.2024

**Release of funds to State/UT Govt. under SAPSrC**

(Amount Rs. in Crore)

Sl. No.	State/UT	FY 2021-22	FY 2022-23	FY 2023-24	FY 2024-25 (till date)
1	Andaman & Nicobar Islands	-	-	-	-
2	Andhra Pradesh	-	-	-	-
3	Arunachal Pradesh	-	-	-	-
4	Assam	0.22	-	-	-
5	Bihar	-	7.58	-	-
6	Chandigarh	-	-	-	-
7	Chhattisgarh	-	-	1.55	-
8	Dadra Nagar Haveli and Daman & Diu	-	-	-	-
9	Goa	-	-	-	-
10	Gujarat	-	-	-	-
11	Haryana	-	-	-	-
12	Himachal Pradesh	-	-	-	-
13	Jammu & Kashmir	-	1.5	-	-
14	Jharkhand	-	-	-	-
15	Karnataka	-	-	-	-
16	Kerala	-	-	0.56	-
17	Lakshadweep	-	-	-	-
18	Ladakh	-	-	0.08	-
19	Madhya Pradesh	-	-	1.3	-
20	Maharashtra	-	-	-	-
21	Manipur	-	0.96	3.83	-
22	Meghalaya	-	-	-	-
23	Mizoram	-	-	-	-
24	Nagaland	1.98	0.82	1.23	-
25	NCT of Delhi	-	-	-	-
26	Odisha	-	-	0.18	-
27	Puducherry	-	-	-	-
28	Punjab	-	-	-	-
29	Rajasthan	-	-	-	-
30	Sikkim	0.16	0.88	-	-
31	Tamil Nadu	-	-	0.15	-
32	Telangana	-	-	3.78	-
33	Tripura	-	-	-	0.09
34	Uttar Pradesh	-	-	-	1.5
35	Uttarakhand	-	-	-	0.106
36	West Bengal	-	-	-	-
	Total	2.36	11.74	21.19	1.7

**Annexure-II**

Annexure referred to in reply to part (a) to (c) of the Lok Sabha admitted Unstarred Question No. †2439 to be answered on 10.12.2024

**State/UT-wise fund release details under IPSrC**

(Amount Rs. in Lakh)

S.No	State/ UT	2021-22	2022-23	2023-24	2024-25 (till date)
1	Andhra Pradesh	1259.01	1058.69	1663.32	367.68
2	Bihar	0	0	36.64	2.05
3	Chhattisgarh	46.37	27.36	118.61	60.89
4	Goa	0	0	0	0
5	Gujarat	86.99	53.57	106.61	8.98
6	Haryana	241.81	169.86	244.1	42.71
7	Himachal Pradesh	18.07	11.58	26.54	4.63
8	Jharkhand	42.75	48.86	84.89	24.5
9	Karnataka	790.55	641.99	943.17	249.18
10	Kerala	33.78	8.75	41.5	0
11	Madhya Pradesh	175.45	152.62	261.3	99.35
12	Maharashtra	585.86	527.39	963.3	255.97
13	Odisha	1484.26	1090.01	1649.53	471.16
14	Punjab	6.21	4.83	0	0
15	Rajasthan	296.24	121.95	355.49	32.38
16	Tamil Nadu	1428.56	1089.23	1563.32	405.63
17	Telangana	302.58	166.71	509.27	75.37
18	Uttar Pradesh	754.51	623.66	797.25	217.13
19	Uttarakhand	16.08	23.41	35.7	6.46
20	West Bengal	338.5	332.8	720.87	58.15
21	A & N Island	0	0	0	0
22	Chandigarh	0	0	0	0
23	Dadra Nagar Haveli & Daman and Diu	0	0	0	0
24	Lakshadweep	0	0	0	0
25	Delhi	36.15	47.25	74.6	17.25
26	Pondicherry	41.16	33.96	69.67	8.78
27	Arunachal Pradesh	15.58	0	8.25	
28	Assam	696.15	609.32	710.05	158.46
29	Jammu and Kashmir	0	0	56.57	5.7
30	Ladakh	0	0	0	0
31	Manipur	518.6	349.37	772.55	196.72
32	Meghalaya	93.96	0	0	0
33	Mizoram	0	0	0	3.35
34	Nagaland	10.72	20.77	52.6	18.53
35	Sikkim	0	0	0	0
36	Tripura	0	17.44	29.91	19.58
	<b>Grand Total</b>	<b>9319.9</b>	<b>7231.38</b>	<b>11895.61</b>	<b>2810.59</b>

**Details of fund released to 01 NGO for the Senior Citizen Home in Shravasti district,  
UP under IPSrC scheme**

Year	Fund Released to NGO (Amount in Rs.)
2021-22	18,09,098
2022-23	21,94,520
2023-24	21,11,109
2024-25(till date)	0.00

**Details of fund released to 01 NGO for the Senior Citizen Home in Balrampur district,  
UP under IPSrC scheme**

Year	Fund Released to NGO (Amount in Rs.)
2021-22	17,24,738
2022-23	20,65,770
2023-24	17,87,197
2024-25(till date)	0.00

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